

Development Task Force, however, permits controlled collection of grass etc. by the local population for their cattle.

[English]

Irregularities in Slum Wing

912. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 4517 dated December 18, 1991 regarding irregularities in slum wing of DDA and state

(a) whether the Government of Delhi has since examined the matter;

(b) if so, the outcome thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) The Government of NCT of Delhi (GNCTD) have reported that in April-June, 1991 it ordered a Special Audit on the Working of the Slum Wing of the DDA (now transferred to MCD). The Audit Report has highlighted lapses on the part of the Slum Wing. The Audit Report and the observations of the Central Vigilance Commission thereon have been sent to the Anti Corruption Department of GNCTD for conducting an enquiry and fixing responsibility.

Out of Turn Allotment

913. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 2002 dated August 14, 1995 regarding out of turn allotment of Government accommodation and state

(a) whether the information has since been collected to parts (b) to (d)

(b) if so, the details thereof and the action taken by the Government thereon; and

(c) whether the Supreme Court finally disposed of the public litigation case in this behalf and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) Yes, Sir. As per the information available, there were 391 persons who were unauthorised occupants as on 31.5.95. This list was also filed before the Supreme Court.

The Public Interest Litigation is still before the Hon'ble Supreme Court and the final verdict of the Supreme Court is awaited.

The Position of the action taken on the unauthorised occupants is as follows :

(i) Houses vacated/evicted	330
(ii) Houses regularised as they were covered under the policy	16
(iii) Proceedings withdrawn	34
Total	380

The details of the remaining cases are given in the Statement attached.

STATEMENT

Name and quarter No	Remarks
1	2

Type-III

(i) O.P. Jaiswal S-V/454, M B Rd	These are the cases where wards/sons of the retired employees had requested for regularisation of the houses in their names as per the rules.
(ii) Banarsi Dass 12/195, Lodi Colony.	Since in both these cases the condition laid down in the rules was not covered the case has been rejected. In the case of Shri O.P. Jaiswal the eviction proceedings have been initiated and in the case of Shri Banarasi Dass, the ex-allottee has filed a petition in the Supreme Court against the decision of the Directorate of Estates.
(iii) Javed Siraj S-II/151, Sadiq Nagar	Shri Javed Siraj has filed an affidavit in the Supreme Court of India with the prayer that since he has been reposted back in Delhi and is working in an eligible office, the accommodation may be regularised. The application/affidavit filed by Shri Javed Siraj in the Supreme Court has not been disposed of as yet.
(iv) Jai Narain 12/141, Dev Nagar.	Shri Jai Narain has filed a petition in CAT against the eviction proceedings started by the Directorate of Estates in view of the fact that at one

1	2	1	2
	time Shri Jai Narain was occupying two General Pool houses and one from his departmental pool. Later on, the departmental pool and the additional General Pool house was surrendered. However, CAT has dismissed his petition with the observation that whatever is the final decision in the Public Interest Litigation case filed by Shri Shiv Sagar Tiwari may be applicable to Shri Jai Narain.	Sh. R.C. Kohli C-II/73, Bapa Nagar	As an officer posted to North East Shri Kohli was not eligible for retention of a C-II accommodation. Accordingly, he was offered a D-I accommodation as per the rules. Shri Kohli filed a petition which after having been heard by the Supreme Court, Supreme Court gave time upto November, 1995 and if by that period Shri Kohli gets reposted, the accommodation may be regularised as per the rules in force. Shri Kohli got reposted on 13.3.1996 and as per the existing rules was only eligible for a D-I accommodation on his reposting since his own turn for a C-II house was not covered at that time. A D-I accommodation has been offered to Shri Kohli which has not been accepted by him. Eviction proceedings have been initiated against Shri Kohli in respect of the C-II accommodation under his occupation.
Type - IV Sh. G.C. Agarwal 48-D, Press Lane.	The son of the retired employee (Shri G.C. Agarwal) has applied for regularisation of the house as per the policy of the Directorate. Information has been called for from the Office of the son of the retired employee.		
Type - V			
(i) Aalmi Urdu Conference (a) 164-D, Rouse Avenue (b) 166-D, Rouse Revenue. (ii) Mahila Dakshta Samiti, 19-D, Fire Brigade Lane. (iii) Akhil Bhartiya Hindi Sanstha Sangh, 34-D, Kotla Rd	Supreme Court decided that the voluntary organisations occupying Government accommodation be asked to vacate the premises after giving them a reasonable period, which would not exceed more than two years w.e.f. the date of decision i.e. 29th February, 1996. During this period these organisations should make their own arrangements.	Smt. Indrani Devi 6 K.M. Marg	The competent authority regularised the accommodation in favour of Smt. Indrani Devi for her life time. However, the Supreme Court desired that the case be submitted before the Cabinet to reconsider the earlier decision of allotment of accommodation to Smt. Indrani Devi for life time who is not eligible for such retention as per rules.
Type-VI Pt. Ravi Shankar 95, Lodi Estate	The competent authority considered the case of Pt. Ravi Shankar and as an eminent artist recommended that Pt. Ravi Shankar may be permitted to retain the accommodation till 6.10.1995 on payment of normal licence fee. This fact has been placed before the Supreme Court through an affidavit. No further directions have been received on this affidavit.		
		Employment Assurance Scheme	
		914. DR. T. SUBBARAMI REDDY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state : (a) whether Andhra Pradesh Government has requested the Union Government to include 59 blocks under employment assurance scheme on 31st October, 1995; and (b) if so, the details of the proposal?	